

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18. **COMP.APPL/83(MB)2021
IA(COMPANIES.ACT)/06(MB)2021
IA(COMPANIES.ACT)/07(MB)2021
IN CP/1332(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES:

Parikshit Satpal Sethi

Vs

Herbal Dream Ayurveda Creations Private Limited

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Ms. Abha Patel, Ld. Counsel for the Petitioner present.
2. Counsel for the Petitioner submit that the settlement talks are at the advanced stage and seek seven days' time for settling the matter. Time granted. Counsel for the Petitioner may settle the matter amicably and file the withdrawal memo on the next date of hearing.
3. List this matter for reporting settlement on **11.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)